

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Dated: This 19<sup>th</sup> day of August, 2020

TA No. 061/288/2020  
MA No. 061/455/2020  
WPC No. 423/2020

**Hon'ble Dr. Bhagwan Sahai, Member (A)  
Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Khurshid Ahmad Age 60 years S/o Sh. Shabuddin R/o Shahdra Sharief, Tehsil Thanamandi District Rajouri.

.....Applicant

**By Advocate** : Sh. Mehmood Rizvi

Versus

1. Union Territory of J&K through its Commissioner/Secretary to Govt. General Administration Department, Civil Secretariat, Jammu/Srinagar.
2. Commissioner/Secretary to Govt. of J&K, Department of Rural Development & Panchayati Raj, Civil Secretariat, Srinagar/Jammu.
3. Accountant General, J&K Jammu/Srinagar.
4. Assistant Commissioner Development (ACD) Rajouri.
5. Treasury Officer, Treasury Thanamandi, Rajouri.
6. Block Development Officer, Thanamandi, Rajouri.

.....Respondents

**By Advocate:** Sh. Amit Gupta, AAG

**O R D E R**

**Rakesh Sagar Jain, Member (J):-**

1. This OA has been filed seeking directions to the respondents to release and pay the arrears on account of pending salary w.e.f. 01.07.2015 till 30.06.2018 and grant and pay pension in favour of the applicant and release resultant arrears.

2. At the very outset, learned counsel for the applicant submitted that he would be satisfied if some time bound directions are given to the respondents to settle his case.
3. Sh. Amit Gupta, AAG seeks to file counter affidavit within three weeks.
4. However, in view of the limited prayer made by the learned counsel for the applicant, respondents are directed to release and pay the arrears on account of pending salary w.e.f. 01.07.2015 till 30.06.2018 and grant and pay pension in favour of the applicant and release resultant arrears within a period of four weeks from the date of receipt of a copy of this order under rules.
5. However, in case the relief(s) are not admissible to the applicant, the respondents would communicate the reasons thereof to the applicant by passing a reasoned and speaking order in the relevant behalf.
6. TA stands disposed of accordingly. No costs.

**( Rakesh Sagar Jain )**  
**Member (J)**

**( Dr. Bhagwan Sahai )**  
**Member (A)**

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